LICENCES FOR NARCOTIC DRUGS

856. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: SHRI KAUSHALENDRA KUMAR

Will the Minister of FINANCE be pleased to state:

(a) the number of narcotic drugs licence holders manufacturing medicines, who have surrendered their licences in the last five years, year-wise;

(b) whether it is true that Narcotics and other agencies are harassing and exploiting these narcotic drugs licence holder companies manufacturing medicines unnecessarily which is the reasons for surrendering licences;

(c) if so, the details thereof along with the reaction of the Government in this regard;

(d) whether the Government is not losing revenue due to surrender of licences by these drugs manufacturing companies;

(e) if so, the details thereof along with the reaction of the Government in this regard; and

(f) the manner in which the Government will protect these genuine and honest narcotic drugs licence holder companies manufacturing medicines?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

a) NIL

b) Does not arise

c) Does not arise

d) Does not arise

e) Does not arise

f) Section 26 and section 42 of the Narcotic Drugs and Psychotropic Substances Act, 1985 provide for differential treatment with narcotic drug licence holder manufacturing companies.

*****